

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT, CENTRAL EXCISES & SALT ACT, MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT, ESTATE DUTY ACT, ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES (DISTRIBUTION) ACT, UNION DUTIES OF EXCISE (DISTRIBUTION) ACT, DUTIES OF EXCISE (DISTRIBUTION) ACT, CENTRAL SALES TAX ACT, AND PUBLIC DEBT ACT.

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):
I beg to lay on the Table:

(i) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. 439 dated the 23rd April, 1960.
- (b) G.S.R. 488 dated the 30th April, 1960 as corrected by G.S.R. 556 dated the 21st May, 1960.
- (c) G.S.R. 515 dated the 7th May, 1960.
- (d) G.S.R. 538 dated the 14th May, 1960.
- (e) G.S.R. 576 dated the 28th May, 1960.
- (f) G.S.R. 577 dated the 28th May, 1960.
- (g) G.S.R. 616 dated the 4th June, 1960.
- (h) G.S.R. 617 dated the 4th June, 1960.
- (i) G.S.R. 618 dated the 4th June, 1960.
- (j) G.S.R. 619 dated the 4th June, 1960.
- (k) G.S.R. 660 dated the 11th June, 1960.
- (l) G.S.R. 687 dated the 18th June, 1960.

(m) G.S.R. 701 dated the 25th June, 1960.

(n) G.S.R. 702 dated the 25th June, 1960.

(o) G.S.R. 731 dated the 2nd July, 1960.

(p) G.S.R. 732 dated the 2nd July, 1960.

(q) G.S.R. 733 dated the 2nd July, 1960.

(r) G.S.R. 764 dated the 9th July, 1960.

(s) G.S.R. 817 dated the 23rd July, 1960.

(t) G.S.R. 818 dated the 23rd July, 1960.

[Placed in Library. See No. LT-2202/60].

(ii) A copy of Notification No. G.S.R. 440 dated the 23rd April, 1960 making certain further amendment to the Customs and Central Excise Duties Drawback (Toilet Product) Rules, 1958, under section 38 of the Central Excises and Salt Act, 1944 and sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-2203/60].

(iii) A copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—

- (a) G.S.R. 514 dated the 7th May, 1960.
- (b) G.S.R. 555 dated the 21st May, 1960.
- (c) G.S.R. 615 dated the 4th June, 1960.
- (d) G.S.R. 686 dated the 18th June, 1960.

[Placed in Library. See No. LT-2204/60].

[Dr. B. Gopala Reddi]

(iv) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. 535 dated the 14th May, 1960.
- (b) G.S.R. 574 dated the 28th May, 1960.
- (c) G.S.R. 575 dated the 28th May, 1960 as corrected by G.S.R. 792 dated the 16th July, 1960.
- (d) G.S.R. 620 dated the 4th June, 1960.
- (e) G.S.R. 703 dated the 25th June, 1960.
- (f) G.S.R. 704 dated the 25th June, 1960.
- (g) G.S.R. 734 dated the 2nd July, 1960.
- (h) G.S.R. 735 dated the 2nd July, 1960.
- (i) G.S.R. 765 dated the 9th July, 1960 as corrected by G.S.R. 819 dated the 23rd July, 1960.

[Placed in Library. See No. LT-2205/60].

(v) A copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944 under Section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. 443 dated the 23rd April, 1960.
- (b) G.S.R. 444 dated the 23rd April, 1960.
- (c) G.S.R. 689 dated the 18th June, 1960.
- (d) G.S.R. 737 dated the 2nd July, 1960.

[Placed in Library. See No. LT-2206/60].

(vi) A copy of each of the following Notifications under Section

38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. 662 dated the 10th June, 1960.
- (b) G.S.R. 663 dated the 10th June, 1960.
- (c) G.S.R. 753 dated the 30th June, 1960.

[Placed in Library. See No. LT-2207/60].

(vii) A copy of Notification No. G.S.R. 657 dated the 11th June, 1960, under sub-section (2) of Section 33 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-2208/60].

(viii) A copy of Notification No. S.O. 1619 dated the 2nd July 1960 making certain amendments to the Estate Duty Rules, 1953, under sub-section (3) of Section 85 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-2209/60].

(ix) A copy of each of the following Rules under sub-section (2) of Section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957:—

- (a) The Estate Duty (Distribution Amendment Rules, 1960 published in Notification No. S.O. 1078 dated the 30th April, 1960.
- (b) The Tax on Railway Passenger Fares (Distribution) Amendment Rules, 1960 published in Notification No. S.O. 1080 dated the 30th April, 1960.

[Placed in Library. See No. LT-2210/60].

(x) A copy of the Union Duties of Excise (Distribution) Amendment Rules, 1960 published in Notification No. S.O. 1079 dated the 30th April, 1960 under sub-section (2) of Section 5 of the Union Duties of Excise (Distribution) Act, 1957. [Placed in Library. See No. LT-2211/60].

(xi) A copy of the Additional Duties of Excise (Distribution) Amendment Rules, 1960, published in Notification No. S.O. 1081 dated the 30th April, 1960 under sub-section (2) of Section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957. [Placed in Library. See No. LT-2212/60].

(xii) A copy of Notification No. G.S.R. 661 dated the 11th June, 1960, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules 1957, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-2213/60].

(xiii) A copy of Notification No. S.O. 1231 dated the 14th May, 1960 making certain amendment to the Public Deb Rules, 1946, under sub-section (3) of Section 28 of the Public Deb Act, 1944. [Placed in Library. See No. LT-2214/60].

(xiv) A copy of Notification No. G.S.R. 692 dated the 14th June, 1960 issued under the Income Tax Act, 1922. [Placed in Library. See No. LT-2215/60].

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy of the Report of Rehabilitation Finance Ad-

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ministration for the half year ended the 31st December, 1959, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. Lt. 2216/60].

BUSINESS ADVISORY COMMITTEE

FIFTY-SECOND REPORT

Shri Rane (Buldana): I beg to present the Fifty-second Report of the Business Advisory Committee.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIFTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.02 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE.

FINANCE MINISTER'S TOUR ABROAD

Shri S. A. Mehdi (Rampur): Under Rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The outcome of his recent tour of foreign countries”.

The Minister of Finance (Shri Morarji Desai): I left India on the 7th of June and returned on the 12th of July after visiting Yugoslavia, Poland Czechoslovakia, West Germany, the U.S.S.R. and the United Arab Republic. Barring the U.S.S.R. and West Germany, where I stayed for ten days and seven days respectively, my stay in each of the other countries was of 3-4 days' duration